

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20681/2005

(From the judgement and order dated 11/07/2005 in CWP No. 10261/2005 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PUNJAB STATE ELECTRICITY BOARD & ORS.

Petitioner(s)

VERSUS

INDERJIT SINGH

Respondent(s)

(With appln(s) for exemption from filing O.T. and c/delay in filing counter affidavit and
with prayer for interim relief and office report)

Date: 04/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. Harinder Mohan Singh, Adv.

Mr. Kaushal Yadav, Adv.

For Respondent(s)

Mr. Rajiv Kataria, Adv.

Mr.D.D.Purkshyata, Adv.

Mr.Y.P.Dhingra, Adv.

For M/S. Delhi Law Chambers,Adv.

UPON hearing counsel the Court made the following

O R D E R

Pleadings are complete.

Post this matter on 08.03.2007 for final hearing.

(Satish K. Yadav)

(Phoolan Wati Arora)

Court Master

Court Master